



सत्यमेव जयते

AMEETA SURI
Special Secretary & Member

भारत सरकार

GOVERNMENT OF INDIA

(वित्त मंत्रालय/ राजस्व विभाग)

MINISTRY OF FINANCE / DEPARTMENT OF REVENUE

केन्द्रीय उत्पाद एवं सीमा शुल्क बोर्ड

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D.O No: -1080/24/DLA/Tech/meeting-litigation/17(Part) | 13⁵207th September 2017
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My dear *Colleagues,*

As you are aware, Litigation Management is one of the key thrust areas of good governance in which department has taken several steps in the recent past. In the same direction, a meeting dated 01.08.2017 was convened by the Revenue Secretary to discuss the issue related to litigation management in CBEC, wherein a detailed presentation was made by the Tax Policy Research Unit (TPRU) on the issue.

2. Minutes of the meeting, as approved by the Revenue Secretary and circulated vide F. No. TPRU/2017-18 dated 09.08.2017 incorporates multi-pronged strategy in this regard, including skill set development. Recommendations made in Para 5(h) and 5(j) of the said minutes, respectively, are as under :-

- i. To create in-house legal advisory cell and internal resource group to provide technical support to Assessing Officers (AOs).
- ii. To provide continuous in-service training, refresher courses to AOs and other officers and staff; introduce e-lessons.

3. Accordingly, it is requested that a Legal Advisory Cell may be created at the Zonal level with a mandate to examine and reply legal queries made by the Commissionerates, so that a uniform practice throughout the Zone is followed.

4. As regards providing continuous training to officers, it is requested to conduct yearly workshop on Litigation Process. Directorate of Legal Affairs had issued Standard Operating Procedure (SOP) to be followed in litigation matters. This SOP is hosted in the Legal Affairs corner. The same may be followed while conducting any such workshops. NACIN and various RTIs are providing

e-lessons, which are available on their websites. Officers may be encouraged to take these lessons in order to update their knowledge.

5. It is felt that such steps will go long way in handling litigation effectively and efficiently. Managing litigation with the required skill set is the only way to reduce frivolous litigations at the origin itself.

With best wishes,

Yours sincerely,



(Ameeta Suri)

**All Pr. Chief Commissioners / Chief Commissioners
Central GST and Customs.**

o/c

GST
Ameeta Suri
8/9/2017